

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-17/2004/2803 /A

From :- Smti Pronita Morang,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Nirmali Talukdar,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati, the 24<sup>th</sup> April, 2024.

Sub:- **Earned leave.**

Ref:- Letter No.DJK./I-5/2025/803, dtd. 09.04.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 02.05.2025 to 09.05.2025** (prefixing 01.05.2025; suffixing 10.05.2025 to 12.05.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 30.04.2025 till the morning of 13.05.2025.** The Chief Judicial Magistrate, Kokrajhar, and in his absence, the i/c CJM, Kokrajhar shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-17/2004/ 2804-2805 /A, dated , 24-04-2025**

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.  
(Copy of the application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

24.04.25

**JT. REGISTRAR (VIGILANCE)**

Sd/-